

LOK SABHA

Tuesday, May 1, 1962/Vaisakha 11,
1884 (Saka)

The Lok Sabha met at Eleven of the
Clock.

[MR. SPEAKER in the Chair]

MEMBER SWORN

Shri Niranjan Lal (Nominated—
Andaman and Nicobar Islands).

ORAL ANSWERS TO QUESTIONS

Wrist Watches

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†299. { Shri Subodh Hansda:
Shri E. Madhusudan Rao:
Shri Rameshwar Tantia:
Shri S. C. Samanta:

Will the Minister of Steel and
Heavy Industries be pleased to state:

(a) when the wrist watches manu-
factured by H.M.T. at Bangalore will
be made available for the general
public; and

(b) the cost of these watches in
the open market?

**The Minister of Steel and Heavy
Industries (Shri C. Subramaniam):**

(a) and (b). Three varieties of
watches priced at Rs. 89, Rs. 94 and
Rs. 99 each, exclusive of taxes,
assembled by the Hindustan Machine
Tools Ltd., are now available to the
public.

Shri Subodh Hansda: In view of
the present demand for these watches,
may I know whether Government
propose to increase the annual quota
of production?

Shri C. Subramaniam: Just now it
is only assembling, which means
import of these components. And for
that the foreign exchange available

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is limited. That is why only about
30,000 watches have been assembled
since August 1961. But when we
begin to manufacture the components,
the production will go up.

Shri Subodh Hansda: The hon.
Minister stated that it is only assem-
bling now. If so, may I know what
percentage of indigenous parts are
being used in these watches?

Shri C. Subramaniam: At present
it is nil. All the components have
been imported and they are being
assembled. But we have a programme
of indigenous manufacture to reach
84 per cent by the fifth year.

Shri S. C. Samanta: May I know
what sort of attempts are being made
to manufacture these components of
the wrist watch?

Shri C. Subramaniam: That is the
regular programme. The present
assembling programme has been
taken up only for giving training to
the workmen who will be working in
the factories for the manufacture of
these components. Therefore, this is
only a preliminary programme. The
regular programme is the manufac-
ture of the components which will
be taken up by January, 1963.

Dr. Govind Das: By what time is it
expected that we shall be able to
prepare the parts here and it will not
be necessary to import them from
foreign countries?

Shri C. Subramaniam: The present
programme is that in the first year,
that is by January, 1963, it would be
manufacturing 54 per cent of the
components. And then it goes on
increasing from year to year—54 per
cent in the first year, 60 per cent in
the second year, 72 per cent in the
third year and 84 per cent in the
fourth year. And then we will have

to review the whole thing whether it is worth while to manufacture the other components or we should go on importing.

Shri Basappa: Has all the machinery needed for the manufacture been imported?

Shri C. Subramaniam: Orders have been placed and the machinery has started arriving.

Shri K. R. Gupta: Will the quality of these watches compete well with that of the foreign watches?

Shri C. Subramaniam: I would request the hon. Member to purchase a watch and test it.

Shri S. M. Banerjee: May I know whether the cost of production has now come down and, if so, to what extent?

Shri C. Subramaniam: As I have already stated, all the components are being imported now, and we are selling at a price which gives a margin of profit. But when we manufacture the components, the price would go down further.

Mr. Speaker: Shri D. N. Tiwary: Member is not present. Shri D. C. Sharma; Shri Subodh Hansda.

Shri D. C. Sharma: No. 301. Why did you call two names, while I am here?

Mr. Speaker: Because I made a mistake; he was not noticeable.

People's Car

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- *301. { **Shri D. C. Sharma:**
Shri Subodh Hansda:
Shri S. C. Samanta:
Shri Rameshwar Tantia:
Shri Bibhuti Mishra:
Shri S. M. Banerjee:
Shri Vidya Charan Shukla:
Shri M. R. Krishna:
Shri E. Madhusudan Rao:
Shri Harish Chandra Mathur:
Shri Sinhasan Singh:

Will the Minister of Steel and Heavy Industries be pleased to state:

(a) whether a final decision has been taken on the question of manufacture of people's car in the public sector; and

(b) if so, the details thereof?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam):
 (a) Not yet, Sir.

(b) Does not arise.

Shri D. C. Sharma: May I know how long this project has been under consideration? What are the factors that are entering its consideration? Because, I know, on the floor of the House it was said that it will be manufactured very soon.

Shri C. Subramaniam: Yes, Sir. That was the hope. But, hon. Members know that a new Minister has taken charge. He has to go through it and satisfy himself that it is a proper project.

Shri D. C. Sharma: It is very strange that a new Minister should try to write on a clean slate. May I know on what points the new Minister wants assurances or satisfaction that is not available to him already by looking at the files which the old Minister has left?

Shri C. Subramaniam: I know I am not writing on a clean slate. Sometimes that is an advantage; sometimes that is a disadvantage. My problem is with reference to the availability of foreign exchange in the present conditions and what priority should be given to this project.

Shri Nath Pai: This matter has been coming up in this House again and again. His predecessor, on the last occasion, to the last Parliament, had given a categorical assurance to this House that a final decision—not a preliminary decision—would be announced in this House in less than six weeks. May I know what has happened to that assurance?

Shri C. Subramaniam: Now, a new Parliament has been elected and a new Minister has taken charge.

Shri Nath Pai: May I know are we not a continuing... (Interruption).

Mr. Speaker: Order, order.

Shri C. Subramaniam: Therefore, I would plead with the hon. Member to give me some time so that I may have a fresh look into it.

Mr. Speaker: Will the hon. Minister then require a new six weeks?

Shri C. Subramaniam: I am sorry, I am unable to give any time limit so that I may not be caught again with regard to time limit.

Shri Tyagi: The other day the Defence Minister answered a query on the floor of the House to say that there was already some small car getting ready for manufacture in the Ordnance factories. Is the Minister collaborating with the other Minister or it will be a different car?

Mr. Speaker: This is what exactly he was saying.

Shri C. Subramaniam: It is a totally different proposal to manufacture a small car in the public sector: not in the Defence department, but in the Industries Department. The matter has been considered by a committee and the whole matter has been looked into. I only said that I would like to have some time to look into it and also assess the priority which will have to be given to this project. If we are to get foreign exchange. I will need the co-operation of the Finance Minister also in this respect if we have to take a final decision.

Several Hon. Members rose—

Mr. Speaker: Now, I think this should not be pursued any further. Shri S. C. Samanta.

Shri Harish Chandra Mathur: My name is also among the Members who have tabled the question.

Mr. Speaker: I have seen his name also along with others. Inclusion of a name does not necessarily imply that he would be called. Then again,

twice, thrice, four times the Minister has said that he wants some more time to look into the whole matter. We should give him time and then perhaps bring it up again.

Shri Harish Chandra Mathur: This is quite contrary to what had been said earlier. We have been given an assurance that it is not at the Ministerial level that the matter was pending.

Mr. Speaker: Let him get familiarised with the facts. Soon that matter may come up again. Shri S. C. Samanta.

Shri Harish Chandra Mathur: It militates against what was said.

**Central Drug Research Institute,
Lucknow**

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*302. { **Shri S. C. Samanta:**
Shri Subodh Hansda:
Shri M. L. Dwivedi:

Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) how far the expansion programme of the Central Drug Research Institute at Lucknow, has progressed;

(b) what new wings have recently been opened;

(c) whether necessary plants and and machineries have been installed; and

(d) if not, when their installation is expected to be completed?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) The Institute has now nine scientific divisions and three sections for drug research and drug standardization with necessary facilities of staff and equipment.

(b) A new Block for Pilot Plant and Process Development, a building for Botany and Pharmacognosy Division and a hall for the Drug Museum were opened on 8th March, 1962.

(c) and (d). Plants and machines have been or are being installed. Equipment to be imported is expected to be received shortly.

Shri S. C. Samanta: Is it not a fact that this Institute is going to produce antibiotics by fermentation and also synthetic drugs and if so may I know whether sufficient space will be available for that?

Shri Humayun Kabir: It has a number of programmes, of which one is concerning the synthetic drugs. The Institute is putting up new buildings to accommodate these new projects.

डा० गोविन्द दास : जहाँ तक इस संस्था में खोज का संबंध है उसमें किस तरह की औषधियों की खोज होगी? क्या उसमें आयुर्वेद की ओर दूसरी जो भारतीय पद्धतियाँ हैं उन की भी खोज होगी या किमी एक विशेष पद्धति की खोज होगी?

Shri Humayun Kabir: The institute will look into the properties of medicines, see that they are properly standardised and in some cases also prepare synthetic medicines. Naturally, Ayurveda or any other system in which medicines are available will be the subject of examination in this institute.

Shri Subodh Hansda: The hon. Minister has stated that equipment will be imported from outside. May I know the amount set apart for equipment?

Shri Humayun Kabir: That is a very general question. I can give the programmes that we have for the current year. For the current year, the total capital expenditure will be Rs. 8½ lakhs. But unless the hon. Member asks me about specific projects, it is very difficult to give any reply.

Shri Sham Lal Saraf: May I know whether the drugs on which research is going on in this institute are only in the research stage or whether some of them have been put on commercial

use, and if so, the names of those drugs?

Shri Humayun Kabir: Research is at various degrees of progress. I think in regard to leucoderma, a certain amount of progress has been made. Very recently, some work has been done in regard to T.B., diabetes and cancer also, and some of the medicines are under trial in and outside the country. But, as you know, till clinical examination is complete, and has been spread over a number of years, commercial production is not undertaken, and it will not be safe also.

Shri S. C. Samanta: May I know whether there is any museum in this institute, which displays the comparative properties of modern medicines and indigenous medicines?

Shri Humayun Kabir: In the library and the laboratory, naturally, different types of medicines are compared. I cannot say offhand whether there is any museum in which they have been displayed in the form of a table.

Heavy Vehicle Factory at Avadi

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*304 { **Shri Subodh Hansda:**
Shri S. C. Samanta:
Shri M. R. Krishna:

Will the Minister of Defence be pleased to state:

(a) whether the plan and estimate of the heavy vehicle factory to be set up at Avadi has been prepared and approved by Government;

(b) if so, the total estimated cost of the project;

(c) whether the construction of the project has been started; and

(d) how many types of heavy vehicles are proposed to be manufactured in this factory?

The Minister of State in the Ministry of Defence (Shri Raghuramiah):

(a) Yes, Sir.

(b) The estimated cost of this project is Rs. 16 crores approximately

including cost of Plant and machinery, workshop buildings and the colony and land.

(c) The construction work at the project site will commence shortly.

(d) The factory will have capacity for undertaking manufacture of a complete range of Armoured Vehicles and other heavy engineering equipment required by the Defence Services.

Shri Subodh Hansda: May I know whether there is any foreign collaboration for this project, and if so, the name of the foreign collaborator?

Shri Raghuramaiah: Yes; Messrs. Vickers Armstrongs, the British firm of engineers, are the main consultants.

Shri Subodh Hansda: May I know whether any amount has been paid to the Madras Government for acquiring the land, and if so, the amount so paid?

Shri Raghuramaiah: The Madras Government have given us 770 acres of freeland, and that is their contribution.

Shri M. R. Krishna: May I know whether the cost of this project is purely met from the money left by the British Government, and if so, the total amount that was left by the British Government, particularly, for this project?

Shri Raghuramaiah: I do not know where they have left money.

Shri M. R. Krishna: I think this project originated from the proposals of the British Government, and they have set apart some amount for this particular project.

Shri Raghuramaiah: This is purely our own project, and its cost will be borne out of the Defence Estimates.

Shri S. M. Banerjee: What heavy vehicles other than tanks will be manufactured in this particular factory, and what will be its employment potential?

Shri Raghuramaiah: I have said that it will manufacture a complete range of armoured vehicles. I am sure the House would not desire me to disclose full details of the defence equipment.

Regarding the employment potential, that again will depend, but it is estimated that it will be about 2500 to 3000 men.

Shri Bhagwat Jha Azad: What would the production capacity of this factory, once it has gone into production?

Shri Raghuramaiah: The production capacity will be sufficient to meet the maximum requirements of the defence services.

Shri Bhagwat Jha Azad: This is no reply. What is the maximum capacity?

Shri Tyagi: What is the type of tank that is going to be manufactured? Is it the old Centurion type or some other lighter tank also?

Shri Raghuramaiah: My hon. friend knows how dangerous it would be to disclose such details. I hope he will appreciate it.

Shri Yallamanda Reddy: What is the necessity for foreign collaboration? What is the proportion of investment between Government and the foreign collaborator?

Shri Raghuramaiah: I said they are consultants. The money is entirely our own.

Shri Nath Pai: We fully appreciate his anxiety not to say something that may be of potential use to an unknown enemy. But may I point out that the Vickers-Armstrong deal with us here will make it possible for us to get all the details from the British Industrial Journal? What is the dignity of the House if we get this information from foreign journals? What is wrong in his telling us the capacity of the factory, not of the tank, not of its firing range which we did not ask?

Shri Raghuramaiah: It has often been stated on the floor of the House by the Defence Minister—and the House has been indulgent—that it is one thing for us to say something and another if something leaks out from foreign sources, which we hope will not.

Shri S. C. Samanta: May I know whether all the parts of these vehicles will be manufactured at Avadi or whether some will be manufactured in other ordnance factories also?

Shri Raghuramaiah: It will be progressive manufacture of all parts. In the earlier stage, we might have certain equipments from other factories, but ultimately it will be a self-contained unit.

Shri Yallamanda Reddy: In view of the answer given by the hon. Minister that the whole investment is made by our Government, what is the necessity for foreign collaboration in this case?

Shri Raghuramaiah: Technical knowledge and skill.

Shri Yallamanda Reddy: Then what is the secrecy in it?

N.D.M.C. Claim on Entertainment Tax

***305. Shri Bibhuti Mishra:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the New Delhi Municipal Committee has made claim for a share in the entertainment tax collected in the Union territory of Delhi;

(b) if so, what decision has been taken by Government; and

(c) what will be the average sum of money, the New Delhi Municipal Committee will get yearly?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) Yes.

(b) With effect from 1st April, 1962, the proceeds of Entertainment Tax collected from the area of the New

Delhi Municipal Committee, less collection charges, will be paid to the Committee.

(c) Rs. 11,85,000 approximately.

श्री विभूति मिश्र : पिछले समय से जो टैक्स वसूल होता रहा है, क्या सरकार उसको भी देगी, या सिर्फ आगे के लिये ही देगी ?

Shri Datar: This will be with effect from 1st April, 1962.

श्री नवल प्रभाकर : दिल्ली कार्पोरेशन के हिस्से में जो इस तरह का टैक्स आता है, क्या वह उस को दिया जायगा ?

Shri Datar: So far as the Corporation is concerned, under section 184 of the Delhi Municipal Corporation Act, the proceeds go to them.

Committee on Administrative Set-up of Union Territories

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***306.** { **Shri Vasudevan Nair:**
Shri Warrior:
Shri Bhakt Darshan:
Shri Bhagwat Jha Azad:
Shri D. C. Sharma:

Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 197 on the 26th March, 1962 and state:

(a) whether the Committee set up under the Chairmanship of the Minister of Law on the administrative set-up of Union Territories has already submitted the report; and

(b) if so, what further steps have been taken thereon?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) No.

(b) Does not arise.

Shri Vasudevan Nair: It seems we are proceeding with some legislation for representative government in Nagaland. In that case, what is the difficulty in the way of having the

same kind of set-up in other Union Territories like Delhi and others?

The Minister of Home Affairs (Shri Lal Bahadur Shastri): In the last session of Parliament, I had made a statement when I said that a committee would be appointed to consider what changes in the existing set-up of the Union Territories were needed. In accordance with that, I appointed a Committee of which the Law Minister is the Chairman. The Committee has visited Manipur and Tripura and was about to go to Himachal but could not do so because of the elections there. The elections are now over and the Committee will be going there in about a week's time.

When the Committee has submitted its report, we will consider this matter. We cannot adopt the same pattern as it is in Nagaland for other Union Territories in a general way.

Shri Vasudevan Nair: What are the particular problems being considered by the Committee?

Shri Lal Bahadur Shastri: The hon. Member might see the terms of reference. These have been announced in the Press.

Shri Hari Vishnu Kamath: Is the House to understand that whereas all the States have got similar and identical set-up, the Union Territories will have a set-up disparate and different in character from one another?

Shri Lal Bahadur Shastri: He may wait for the Committee's recommendations.

Shri Nath Pai: May I know whether the Committee will be visiting Goa also since it has been a Union Territory for some time before this report is finalised, or has something else already been devised for Goa?

Shri Lal Bahadur Shastri: No, Sir.

Shri Nath Pai: It will not visit Goa?

Mr. Speaker: It will not visit.

Shri Hem Barua: May I know whether Government are aware of the fact that the people in these Union Territories are not satisfied with the hon. Minister's statement, that they want more legislative and executive powers? If so, what is the reaction of the Government to this dissatisfaction?

Shri Lal Bahadur Shastri: No reaction just at present. They can express their views to the Committee, and we are waiting for the report of the Committee.

Shri D. C. Sharma: May I know if it is the intention of the Government to evolve a uniform pattern of administration and legislative bodies in these Union Territories, or is it going to be a different kind of pattern for different kinds of Territories?

Shri Lal Bahadur Shastri: As far as possible, we would like to have a uniform pattern, but, as I said, it will be advisable to await the recommendations of the Committee.

श्री भक्त दर्शन : क्या मैं जान सकता हूँ कि देर से देर यह कमेटी कब तक अपनी रिपोर्ट देगी और क्या इसी सेशन के समाप्त होने से पहले, इस संबंध में विधेयक यहां प्रस्तुत हो जाएगा ?

श्री लाल बहादुर शास्त्री : कमेटी तो जल्दी ही रिपोर्ट देने वाली है । जैसा मैंने कहा कि हिमाचल प्रदेश में चुनाव के कारण वह वहां जा नहीं सकी । वहां से खबर आई कि अभी आप न आयें । अब कोई एक हफ्ते के अन्दर वह वहां पहुंच जायगी । मुझे आशा तो है कि एक डेढ़ महीने के अन्दर वह अपनी रिपोर्ट दे देगी । विधेयक इसी सेशन में लाया जा सकेगा या नहीं यह मैं नहीं कह सकता हूँ । लेकिन अगले सेशन में जरूर आ जाएगा ।

Shri Hem Barua: In view of the hon. Minister's reply that the people in these Union Territories might represent their case before this Committee, may I know whether the terms of

reference of this Committee comprise or visualise anything of that sort? Their demand is for a legislative assembly, and the terms of reference of the Committee do not include that, and so I would say it was an evasive reply, the reply that was given to the supplementary that I put earlier.

Shri Lal Bahadur Shastri: What can this Committee do? Suppose there are some people who want even a separate State. The Government cannot take the responsibility for everything that every one suggests. There are the terms of reference. Those who hold other views can certainly represent to the Government, if they do not want to represent to the Committee.

Denial of Govt. Employment

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†308. { **Shri A. K. Gopalan:**
Shri P. Kunhan:
Shri Vasudevan Nair:
Shri M. K. Kumaran:

Will the Minister of Home Affairs be pleased to state:

(a) whether the Government of India have issued any instructions to State Governments to deny employment to persons reported by the police to be Communists or Communist sympathisers; and

(b) if so, whether such prohibition applies to any other party or parties?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b). No instructions to the State Governments to deny employment to persons reported to be Communists or Communist sympathisers as referred to in this Question have been issued. Under the instructions issued by the Government of India, it is, however, the duty of every appointing authority to satisfy itself about the suitability of a candidate by verifying his character and antecedents before making the appointment. While no person is to be considered unfit for appointment solely because of his political opinions, persons who are

likely to abuse the confidence placed in them by virtue of their appointment may not be appointed.

Once in Government service, an employee is prohibited under rules from becoming a member of or associating with any political party or political organisation. If it comes to the notice of Government that any Government servants are nevertheless associating with any political parties or organisations, then Government do make necessary verification and enquiries with a view to dealing with him suitably.

Shri A. K. Gopalan: May I know which is the authority to decide what are subversive activities and what are the associations connected with them?

Mr. Speaker: Must be the heads of departments. Which are the authorities to take the decision whether any employee is indulging in subversive activities?

The Minister of Home Affairs (Shri Lal Bahadur Shastri): Generally, the State Governments, their General Administration Department or the Home Department. Similarly in the Centre.

Shri A. K. Gopalan: There is something known as police verification. If so, may I know whether it takes place before the appointment or after the appointment?

Shri Lal Bahadur Shastri: Generally, it is done after the appointment.

Shri P. Kunhan: Does it mean the creation of two classes of citizens, one entitled to appointments and another not entitled to appointments which denies the fundamental rights of Indian citizenship?

Mr. Speaker: The hon. Member is arguing and not putting a question to elicit information. Shri Vasudevan Nair.

Shri Vasudevan Nair: The hon. Minister has stated that no such instructions are issued. May I draw the attention of Government to the

fact that the ex-Chief Minister of Kerala has issued a statement saying that there is an instruction like that wherein some political parties like the Communist Party, the R.S.P. and Jan Sangh are referred to? Is it not a fact that there are standing instructions from the Home Ministry to the State Governments?

Shri Lal Bahadur Shastri: The question put is entirely different. It is in regard to recruitment and appointment. There it was asked whether there is a ban imposed on the members of the Communist party. I have said that that is not correct. There are instructions, of course, they are secret but I do not want to hide them from the House. In accordance with the Constitution, article 311(2), certain administrative instructions have been issued with a view to safeguarding national security. And, in that, it is not only the question of one political party. There are various political parties and communal organisations. We do want to verify in those cases. If appointments are made, Government makes the necessary enquiries. And, if it is found that they are not suitable and that confidence could not be reposed in them, then, action is taken.

Shri Nambiar: What is the criterion to decide whether a citizen is suitable or not? Is it only the report of the policeman, the constable or the Sub-Inspector or the D.S.P.? What is the stage at which the point is to be decided on the report?

Shri Lal Bahadur Shastri: Of course, the report is looked into by the appointing authority. It is not only the police report. And, the highest officers look into them.

Shri S. M. Banerjee: The Minister, Shri Datar stated that no government employee can become a member of a political party. If people are retrenched or dismissed for security reasons what is the way open to them? Will it be open to those employees to ap-

proach the highest authorities including the Minister and will their grievances be redressed?

Mr. Speaker: That might be known by a reference to the rules on the subject. Shri Nath Pai.

Shri Nath Pai: May I ask of the hon. Home Minister if he has given thought to the recommendation of the Pay Commission in this regard that mere subscription to the views of any political party need not, in itself, be a matter to be penalised; whereas active participation in the activities of any party must be frowned upon, mere holding of views identical with those of any party is not to be discouraged? May I know whether he has taken this into consideration before issuing his directives?

Shri Lal Bahadur Shastri: In fact, it has been said in the answer itself that merely holding an opinion is not enough and that no person is to be considered unfit for appointment solely because of his political opinion. It is made clear in the reply.

Shri H. N. Mukerjee: In view of the statement by Dr. B. C. Roy in the West Bengal Assembly on the 27th March, in relation to a case where a candidate recommended by the Public Service Commission was not taken in on account of his former membership of the Communist party, may I know if Government can give any instruction to the Chief Minister of West Bengal to say that a Communist Government can push out former Congressmen from the administration and a Congress Government can do the same thing with Communists? Is this due to the instructions of the Central Government or is it the peculiarity of West Bengal?

Mr. Speaker: Probably, the hon. Member did not hear the Home Minister. He had explained the instructions that have been sent.

Shri H. N. Mukerjee: In view of the Statement of the Chief Minister in the Assembly may I take it that this

is unique to the West Bengal Government or is it done in consultation with my friend the Home Minister?

Shri Lal Bahadur Shastri: There is no such instruction. I also read it in the papers the other day. But each and every case is considered on merits by the appointing authority. It is for the State Government or the Central Government to look into each case and then come to a decision. Mere association with a political party does not debar a person.

Some Hon. Members rose—

Mr. Speaker: They would appreciate that I cannot allow all the Members who desire to put supplementary questions because that will consume almost the whole of the time. If the hon. Members do feel that it ought to be further enquired into or there should be some discussion about it, they can seek other measures. But so far as Question Hour is concerned there should be a limit to the time that can be given to one question. Shri Kamath.

Shri Hari Vishnu Kamath: What exactly is the connotation of the phrase 'association with a political party'? What are the particular types of activity frowned upon? Is the Congress Party also included in the words a 'political party'?

Shri Lal Bahadur Shastri: No Government servant can remain a member of the Congress or any other political party.... (*Interruptions*).

Shri S. M. Banerjee: They can.

Shri Lal Bahadur Shastri: If any specific case is brought to my notice, we will take necessary action. But no Government servant has got that right.

Shri Mohammed Elias: I want to put a very simple question.

Mr. Speaker: Order, order. Next question.

Shri Bade: I have been standing up.

Mr. Speaker: I am sorry if I have not been able to call him. I have called the next question.

Defence Electronics Research Laboratory

***311. Shri Bhagwat Jha Azad:** Will the Minister of Defence be pleased to state what would be the nature of scientific explorations and research undertaken in the recently established Defence Electronics Research Laboratory at Chandrayanguta?

The Minister of State in the Ministry of Defence (Shri Raghuramaiah): This Laboratory is for applied research in electronics and for developing new techniques in design and development of defence electronic equipments mainly in such subjects as the microwave techniques, propagation, tropicalisation, communication and navigation, computers, materials, components etc.

Shri Bhagwat Jha Azad: By what time is the laboratory expected to start functioning?

Shri Raghuramaiah: It has already started functioning.

Shri Bhagwat Jha Azad: May I know whether there is a proposal to have a chain of other laboratories in the vicinity of this place to do research in different subjects?

Shri Raghuramaiah: We have already three electronic establishments: one at Bangalore, one here and the other at Delhi.

Shri Bhagwat Jha Azad: What has been the cost of setting up this laboratory? How much is set apart for doing research here?

Shri Raghuramaiah: I have not got the exact figures involved in this.

Movement of Inferior Grade of Coal

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***312. { Shri P. C. Borooah:
Shri Oza:**

Will the Minister of Mines and Fuel be pleased to state: